

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513

IB-541/ND/2023
IA/1728/2024, IA/1655/2024

IN THE MATTER OF:

Intellicity Business Park Pvt. Ltd. Through RP

.....Applicant

Vs.

Ascot Projects Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 09.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya Shyam, Advs.
Mr. Kumar Mihir, Adv. in IA/1728/2024
Mr. Amit Nagar, Mr. Gaurav Mitra, Mr. Ishaan Mukherjee, Advs. in IA/1655/2024

For the Respondent : Mr. Anirban Bhattacharya, Ms. Priyanka Bhatt,
Mr. Rajeev Chowdhary, Advs.

ORDER

IA/1728/2024:-

List this application on **10.06.2024**.

IA/1655/2024:-

Ld. Counsel on behalf of the Applicant is present and submitted that they have filed the rejoinder to the reply filed by the Respondent and the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Applicant

also submitted that they have also moved an application before the Hon'ble President for transfer of the matter. Ld. Counsel on behalf of the non Applicant/Respondent vehemently oppose the request made by Ld. Counsel on behalf of the Applicant for adjournment. However, as per the contention of the Ld. Counsel, rejoinder has already been filed and vide order dated 18.04.2024, we have allowed the Applicant to file the rejoinder. In view of this, list the matter on **10.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)